COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 174 OF 2016 & IA NO. 380 OF 2016

Dated: 25th May, 2018

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Gujarat Gas Ltd. Appellant(s)

Vs.

Saint Gobain Pvt. Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Piyush Joshi

Ms. Sumiti Yadava Ms. Telma Raju

Mr. Prithviraj Chauhan

Counsel for the Respondent(s) : Ms. Rimali Batra

Mr. Pranav Sarthi for R-1

Mr. Sumit Kishore for R-2

ORDER

At the request of the learned counsel for the parties, we release this matter from the caption 'part-heard' as it was heard for some time in the other bench.

Mr. Piyush Joshi, Learned Counsel appearing for the Appellant prays for four weeks' time to file application for amendment of the appeal and submission of new facts. His submission is placed on record.

Four weeks' time is granted to enable him to file necessary application for amendment of the appeal and submission of new facts, as requested. As agreed by learned counsel for the parties, list this matter for hearing on <u>6-7-2018</u>,.

(Justice N. K. Patil)
Judicial Member

(B. N. Talukdar)
Technical Member (P&NG)